

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
COURT - 2

ITEM No.235 - IA/582(AHM)2022
ITEM No.236 - IA/583(AHM)2022
in
CP(IB) 149 of 2017

Proceedings under Section 7 IBC

IN THE MATTER OF:

Bank of Baroda

.....Applicant

V/s

Varia Engineering work Ltd

.....Respondent

Order delivered on: 01/05/2024

Coram:

Mrs. Chitra Hankare, Hon'ble Member(J)

Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)

PRESENT:

For the Liquidator

: Mr. Nandish Chudgar, Adv.

For the Respondent

: Ms. Riya Navin, Adv. for Mr. Nachiket Mehta, Adv.

In IA 582 of 2022

None in IA 583 of 2022

ORDER

IA/582(AHM)2022

Heard Ld. Counsel for the applicant and respondent. Ld. Counsel for the Liquidator submitted that respondent has not relinquished their charge on the vehicle and therefore, they are outside the assets of the liquidation process. Both sides are directed to file written submissions within one-day.

Order is reserved.

IA/583(AHM)2022

None present for respondent. Reply is not filed. Right to file reply is closed.

List for hearing on 01.07.2024.

-Sd-

-Sd-

DR. V. G. VENKATA CHALAPATHY
MEMBER (TECHNICAL)

CHITRA HANKARE
MEMBER (JUDICIAL)